GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2647

TO BE ANSWERED ON THE 5TH AUGUST, 2025/ SRAVANA 14, 1947 (SAKA)

COMPLAINTS RELATING TO DISCONNECTION OF ELECTRICITY

2647. SMT. JUNE MALIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding the disconnection of electricity and water supply in Jai Hind Colony and Vasant kunj, New Delhi;
- (b) if so, under what legal provisions or notifications these actions are being carried out;
- (c) the number of families affected by the eviction drive in that area;
- (d) whether the Government has verified the citizenship or legal residency status of the evicted persons; and
- (e) whether any compensation or relocation plan has been initiated for the affected families, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): The Government of National Capital Territory of Delhi, has informed that they have not carried out any eviction drive nor have they received any written complaints regarding the disconnection of electricity and water supply in Jai Hind Colony, Vasant Kunj, New Delhi except one

post on social media platform 'X' on 10.07.2025. Jai Hind Colony Vasant Kunj is a J.J. cluster, and no piped water network exists in this cluster. Water is supplied to the residents of this cluster through tankers daily as a routine, which is still continuing. It has also been informed that 2 (two) electricity connections were disconnected on 08.07.2025 in compliance of the Hon'ble Civil Court's judgement dated 14.05.2024 (Civil Suit No. 56914/2016).
